

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
WEST ZONAL BENCH : AHMEDABAD  
REGIONAL BENCH - COURT NO. 3**

**Excise Appeal No. 11437 of 2019-SMC**

[Arising out of Order-in-Original/Appeal No-VAD-EXCUS-001-APP-640-2018-19 dated-15/03/2019 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I]

**Baroda Moulds & Dies**

Plot No 48,30,31,32 Gidc Industrial Estate Waghodia  
VADODARA  
GUJARAT

**.... Appellant**

*VERSUS*

**C.C.E. & S.T.-Vadodara**

1ST FLOOR...CENTRAL EXCISE BUILDING,  
RACE COURSE CIRCLE,  
VADODARA,  
GUJARAT,390007

**.... Respondent**

**APPEARANCE :**

Shri Mrugesh Pandya, Advocate for the Appellant  
Shri D. Kanjani, Superintendent(Authorised Representative) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)**

**Final Order No. A/11258 / 2020**

DATE OF HEARING: 08<sup>th</sup> October, 2020

DATE OF DECISION: 08<sup>th</sup> October, 2020

**RAMESH NAIR**

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri Mrugesh Pandya, Learned Counsel appearing on behalf of the appellant submits that the case has been submitted under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates. Therefore, he seeks withdrawal of appeal.

3 Shri D. Kanjani, Learned Superintendent (Authorised Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, I dismiss the appeal as withdrawn.

*(Dictated and pronounced in the open court)*

**(Ramesh Nair)  
Member (Judicial)**